

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1468 of 2019

IN THE MATTER OF:

Aditi Bezbaruah

...Appellant

Versus

Kamalesh Kumar Singhania & Ors.

...Respondents

Present:

For Appellant: Mr. Jyotirmoy Roy, Mr. R.B. Phookan and Ms. Neha Tandon, Advocates.

**For Respondent: Mr. Jitendra Kumar, Advocate for Respondent No. 2.
Mr. P.K. Sachdeva, Advocate for Respondent No. 3.**

With

Company Appeal (AT) (Insolvency) No. 1473 of 2019

IN THE MATTER OF:

Utpala Bezbaruah

...Appellant

Versus

Kamalesh Kumar Singhania & Ors.

...Respondents

Present:

For Appellant: Mr. Jyotirmoy Roy, Mr. R.B. Phookan and Ms. Neha Tandon, Advocates.

**For Respondent: Mr. Jitendra Kumar, Advocate for Respondent No. 2.
Mr. P.K. Sachdeva, Advocate for Respondent No. 3.**

O R D E R

04.02.2020 At request of the learned counsel for the 1st Respondent, for filing Reply, one week time is granted from today. Thereafter, three days time is granted for filing of Rejoinder.

Both these matters be listed 'For Orders' on **18th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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